

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6516  
ANSWERED ON:07.05.2013  
POLICE ATROCITIES ON SCS STS  
Das Shri Bhakta Charan

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received any complaints with regard to police atrocities on the Scheduled Castes (SCs) and Scheduled Tribes (STs) communities in the country;
- (b) if so, the number of such cases reported and the action taken against the guilty persons during each of the last three years and the current year, State-wise including Odisha; and
- (c) the steps taken by the Government to check such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a)to (c):There have been some reports about Police atrocities on members of the Scheduled Castes and Scheduled Tribes community.

As per data provided by the National Crime Records Bureau (NCRB), the total number of cases registered, policemen chargesheeted and policemen convicted for the years 2009 – 11 respectively, are given in Annexure.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 01st April, 2010 on crimes against SC/ST to all States / UTs.

The advisory on SC/ST has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.